

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK**

**O. A. No. 260008262016**  
**Cuttack, this the 6<sup>th</sup> day of February, 2017**

**CORAM**  
**HON'BLE MR. R.C. MISRA, MEMBER (A)**  
**HON'BLE MR. S.K. PATTNAIK, MEMBER (J)**

.....

Sri Chandra Sekhar Behera, aged about 37 years, S/o Late Gopinath Behera(Ex-Senior Accountant), At- Upper Police Colony, P.O-Tulasipur, P.S.-Bidanasi, Dist-Cuttack-753008, Odisha.

...Applicant  
(Advocates: M/s. U.C. Mohanty, T. Sahoo )

**VERSUS**  
**Union of India Represented through its**

1. Secretary to Govt., Ministry of Personnel, Public Grievances & pensions, Department of Personnel & Training, North Block, New Delhi-110001.
2. The Comptroller & Auditor General of India, Pocket-9, DeenDayal Upadhyay Marg, New Delhi-110124.
3. The Principal Accountant general(A&E), Odisha, Bhubaneswar-751001, Dist-Khurda, Odisha.
4. The Deputy Accountant General(Admn.), O/o the Principal Accountant General(A&E), Odisha, Bhubaneswar-751001, Dist-Khurda, Odisha.
5. The Sr. Accounts Officer(Admn.), O/o the Principal Accountant General(A&E), Odisha, Bhubaneswar-751001, Dist-Khurda, Odisha.

... Respondents  
(Advocate: Mr. S. K. Patra )

**ORDER (Oral)**  
**R.C.MISRA, MEMBER(A):**

In view of the resolution dated nil passed by the CAT Bar Association, Cuttack lawyers have abstained from attending Court work till 06.02.2017. Hence neither of the parties appeared when called.

2. Perused the materials placed on record. Heard the applicant in person. It is noticed that in the impugned order dated 24.10.2016 (Annexure-A/5) the Respondents have mentioned that as per the direction of this Tribunal the matter of compassionate appointment in respect of the applicant

shall be placed before the Departmental Screening Committee to be constituted for the panel year 2017-18. This matter was earlier taken up on 13.01.2017 when Mr. S.K. Patra, Ld. ACGSC was directed to obtain instruction regarding the present position of consideration. However, since in the impugned order the Respondents themselves have stated that they will consider the case of the applicant for appointment under compassionate ground subject to fulfilling of other eligibility criteria in the next meeting of the Departmental Screening Committee to be constituted for the panel year 2017-18, we are of the opinion that this O.A. is too premature while granting liberty to the applicant to approach this Tribunal when the cause of action would arise, we may observe that the applicant at this stage, may pursue the matter with the departmental authorities.

3. With the observation and direction as aforesaid, the O.A. is disposed of at the stage of admission itself. No costs.

**(S.K.PATTNAIK)**  
**MEMBER (J)**

**(R.C.MISRA)**  
**MEMBER(A)**

K.B.





